

27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.890/92

Date of Order: 24.12.92

BETWEEN:

M.Manikya Rao

.. Applicant.

A N D

1. All India Radio, Rep. by its Station Director, Hyderabad.
2. The Director, Doordarshan Kendra, Hyderabad.
3. Director General, Doordarshan, Mandi House, New Delhi.
4. Govt. of India, Rep. by its Ministry of Information & Broad Casting, Sastry Bhavan, New Delhi.
5. Director General, All India Radio, New Delhi.

.. Respondents.

---

Counsel for the Applicant

.. Mr.P.B.Vijaya Kumar

Counsel for the Respondents

.. Mr.N.V.Ramana

---

CO-CAM:

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

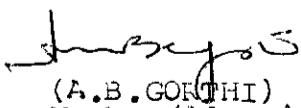
---

(Order of the Division Bench delivered by Hon'ble Shri A.B.GORTHI, Member (Admn.). ).

---

Mr.B.M.Pathrow for Mr.P.B.Vijay Kumar, Advocate for the applicant states that subsequent to the filing of this O.A., as the relief is already granted to the applicant, the applicant does not intend to prosecute the matter. The applicant is therefore dismissed as withdrawn.

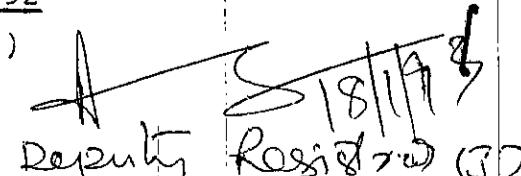
Mr.N.V.Ramana, Standing Counsel for the respondents present.

  
(A.B.GORTHI)  
Member (Admn.)

  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 24th December, 1992

(Dictated in Open Court)

  
Deputy Registrar (J)